

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 08
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd.

.... Applicant/petitioner

v.

Harvest Hotels and Services Apartments Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. Amish Tandon, Mr. Ayush Beotra & Ms. Swati
Koshal, Advs.

ORDER

CA-1099(PB)/2019

This is an application filed by IRP. Let appropriate memo of parties along with service affidavit be filed.

List for further consideration on 04.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

10.06.2019
Ritu Sharma